

12 hrs.

## PAPERS LAID ON THE TABLE

## AMENDMENT TO PUNJAB MOTOR VEHICLES RULES AS APPLIED TO HIMACHAL PRADESH

**The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur):** Sir, I beg to re-lay on the Table a copy of Notification No. H(T)14-787/58 published in Himachal Pradesh Administration Gazette dated the 30th July, 1960, making certain amendment to the Punjab Motor Vehicles Rules, 1940 as applied to Himachal Pradesh, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939. [Placed in Library, See No. LT-2337/60].

## NOTIFICATION ISSUED UNDER AGRICULTURAL PRODUCE (DEVELOPMENT AND WAREHOUSING) CORPORATIONS ACT

**The Minister of Community Development and Co-operation (Shri S. K. Dey):** Sir, I beg to lay on the Table a copy of Notification No. G.S.R. 1270 dated the 29th October, 1960 issued under section 3 of the Agricultural Produce (Development and Warehousing) Corporations Act, 1956. [Placed in Library, See No. LT-2445/60.]

## BUSINESS OF THE HOUSE

**The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha):** With your permission, Sir, I rise to announce that Government business in this House for the week commencing 21st November will consist of—

- (1) Consideration and passing of the following Bills—

The Mahendra Pratap Singh Estates (Repeal) Bill, 1960;

The Indian Post Office (Amendment) Bill, 1960;

The Prevention of Cruelty to Animals Bill, 1960, as passed by the Rajya Sabha.

- (2) Further consideration and passing of the Companies (Amendment) Bill, 1959, as reported by the Joint Committee.
- (3) Discussion on the Annual Report of the Indian Refineries Limited for the period from the 22nd August, 1958 to the 31st March, 1959, on a motion to be moved by Shri Diwan Chand Sharma, on Monday, the 21st November, 1960 at 3 P.M.
- (4) Discussion on the international situation with particular reference to the matters that came up before the United Nations General Assembly in its last session, on a motion to be moved by the Prime Minister on Tuesday, the 22nd November, 1960 after disposal of questions.

## RELIGIOUS TRUSTS BILL

## EXTENSION OF TIME FOR PRESENTATION OF REPORT OF JOINT COMMITTEE

**Shri C. R. Pattabhi Raman (Kumbakonam):** Sir, I beg to move:

“That the time appointed for the presentation of the Report of the Joint Committee on the Bill to provide for the better supervision and administration of certain religious trusts, be extended upto the 28th February, 1961.”

**Mr. Deputy-Speaker:** The question is:

“That the time appointed for the presentation of the Report of the Joint Committee on the Bill to provide for the better supervision and administration of certain religious trusts, be extended upto the 28th February, 1961.”

*The motion was adopted.*